

To
National Green Tribunal
Eastern Zone Bench Kolkata, India – 700020

रा.ह.अ.पू.क्षे न्या, कोलकाता
NGT, EZB, KOLKATA
प्राप्ति सं. / Receipt No. NGT/EZB/Kol/152
दिनांक / Date 18/03/2026

Subject: Representation seeking immediate action against illegal sand mining and transportation at Chunnimuhan&Mulhalpali, Ong River, Balangir District, Odisha

Respected Sir,

I most respectfully submit this representation seeking urgent and immediate intervention against extensive illegal sand mining and lifting being carried out at **Chunnimuhan** and **Mulhalpali** stretches of the **Ong River** under Agalpur Tahasil, Duduka Block in Balangir district. The said activities are allegedly managed and operated by Sand Mafia **Pancha Sahu** (Rampur), Sand Mafia **Ganesh Sahu** (Bharsuja) and Sand Mafia **Jiten Guru** (Kalajuri) without obtaining any valid mining lease, permit or statutory authorization from the competent authority. The said activities is carried out after 7pm onwards everyday.

It is submitted that the aforesaid acts are in contravention of Section 4(1), Section 4(1A) and Section 21 of the Mines and Minerals (Development and Regulation) Act, 1957. The activities are further in violation of Rule 5, Rule 6 and Rule 51 of the Odisha Minor Mineral Concession Rules, 2016. The extraction is also being undertaken without mandatory Environmental Clearance, thereby contravening Section 3 and Section 15 of the Environment (Protection) Act, 1986.

It is also respectfully submitted that the said activities are being carried out in gross violation of the Government Directions and Procedural Safeguards (GDPS) issued by the Government of Odisha for regulation and monitoring of sand mining operations. The GDPS mandates-controlled extraction from approved sources, transportation only through authorized routes, maintenance of transit permits and strict monitoring of quantity and timing of lifting. However, in the present case the mining is being carried out without any authorization, monitoring, royalty payment or compliance with the safeguards prescribed under the GDPS.

It is further submitted that the sand so illegally extracted is being transported through Hyva vehicles and tractors via a private road that is situated in **Khata No.140, Plot No.12, Tehsil-Agalpur, GramPanchayat-Duduka**, the owner **Mr.Duleswar Nayak** of which is allegedly complicit in facilitating the illegal mining and transportation activities, thereby attracting liability under Section 21 of the Mines and Minerals (Development and Regulation) Act, 1957.

It is also brought to your notice that the aforesaid road has allegedly been created by cutting and damaging the earthen river embankment of the Ong River, locally known as "Aaribandha", in order to facilitate transportation of sand through heavy Hyva vehicles and tractors. The Aaribandha functions as an important protective flood control structure constructed to protect agricultural land and nearby villages from flooding. The cutting and destruction of this embankment is illegal and poses a serious threat to the safety of the surrounding area.

Such acts are in violation of the provisions of the Odisha Irrigation Act, 1959 which prohibit unauthorized damage, alteration or interference with irrigation and flood protection structures without permission of the competent authority. The unauthorized construction and use of a road through the river embankment without approval from the Irrigation or Water Resources Department is illegal and requires immediate intervention and restoration.

It is reliably learnt that approximately 50 trips per day, each carrying about 16 cubic meters of sand, totaling approximately 800 cubic meters per day, have been extracted and transported for a continuous period of five months from October 2025 to February 2026, amounting to approximately **1,20,000 cubicmeters**, without payment of any royalty or lawful dues to the Government, causing substantial loss to the State exchequer.

It is also brought to your notice that certain officials of the local Police Station and the Mining Office at Agalpur, including Mining Officer **Mr. Chandrakanta Mohanta**, are allegedly permitting continuation of the aforesaid unlawful activities and accepting illegal gratification, thereby attracting Section 7 and Section 13 of the Prevention of Corruption Act, 1988. It is further alleged that despite multiple reports appearing in local newspapers regarding the illegal sand mining and lifting, the matter has been suppressed due to alleged undue influence and illegal gratification extended to certain media persons and concerned officials.

In support of this representation, I am enclosing containing photographs and paper news of illegal sand lifting and transportation through Hyva vehicles and tractors as prima facie evidence for your kind perusal and necessary action.

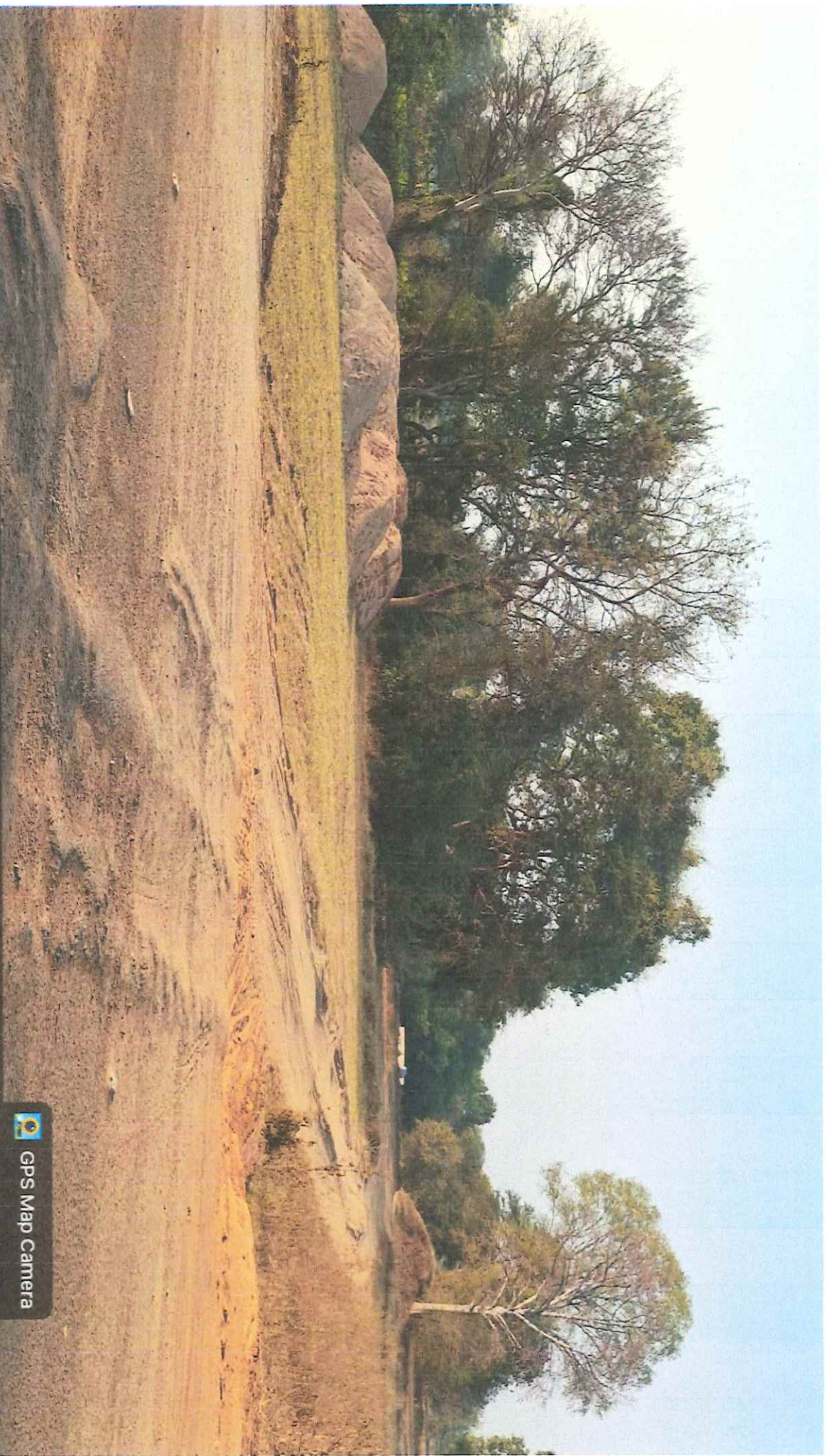
In view of the grave statutory violations, environmental degradation and substantial loss to public revenue, I most humbly request your good office to order an immediate and independent inquiry, seize the vehicles and machinery involved, assess and recover the value of illegally extracted minerals along with royalty and penalties, initiate prosecution under the aforesaid statutory provisions against the above-named persons and any other persons found involved, including concerned officials, and ensure immediate cessation of the illegal mining and transportation operations.

Immediate and stringent action is warranted in the interest of environmental protection, safeguarding public revenue and upholding the rule of law.

Thanking you.

Enclosure: Photographs and paper news.

Copy Forward to PMO, CMO, Department of Water Resources, Vigilance Directorate, Directorate of Mines & Geology, Odisha Lokayukta, Odisha Union of Journalists, Balangir District Collectorate, Eastern Media Limited, Ministry of Environment Forest and Climate Change, Odisha State Pollution Control Board, President of India and all the respective departments.



GPS Map Camera

Phatamunda, Odisha, India

Agalpur-salebhata Rd, Phatamunda, Odisha

767061, India

Lat 20.993686° Long 83.463702°

Wednesday, 04/03/2026 04:39 PM GMT +05:30

The Google logo is displayed in its standard multi-colored font.

Loisingha, Odisha, India



At/po - Duduka Via-duduka Dist-balangir

Pin-767061, Ps, Loisingha, Odisha 767061, India

Lat 20.995207° Long 83.472015°

Wednesday, 04/03/2026 04:21 PM GMT +05:30



GPS Map Camera

 GPS Map Camera

Phatamunda, Odisha, India

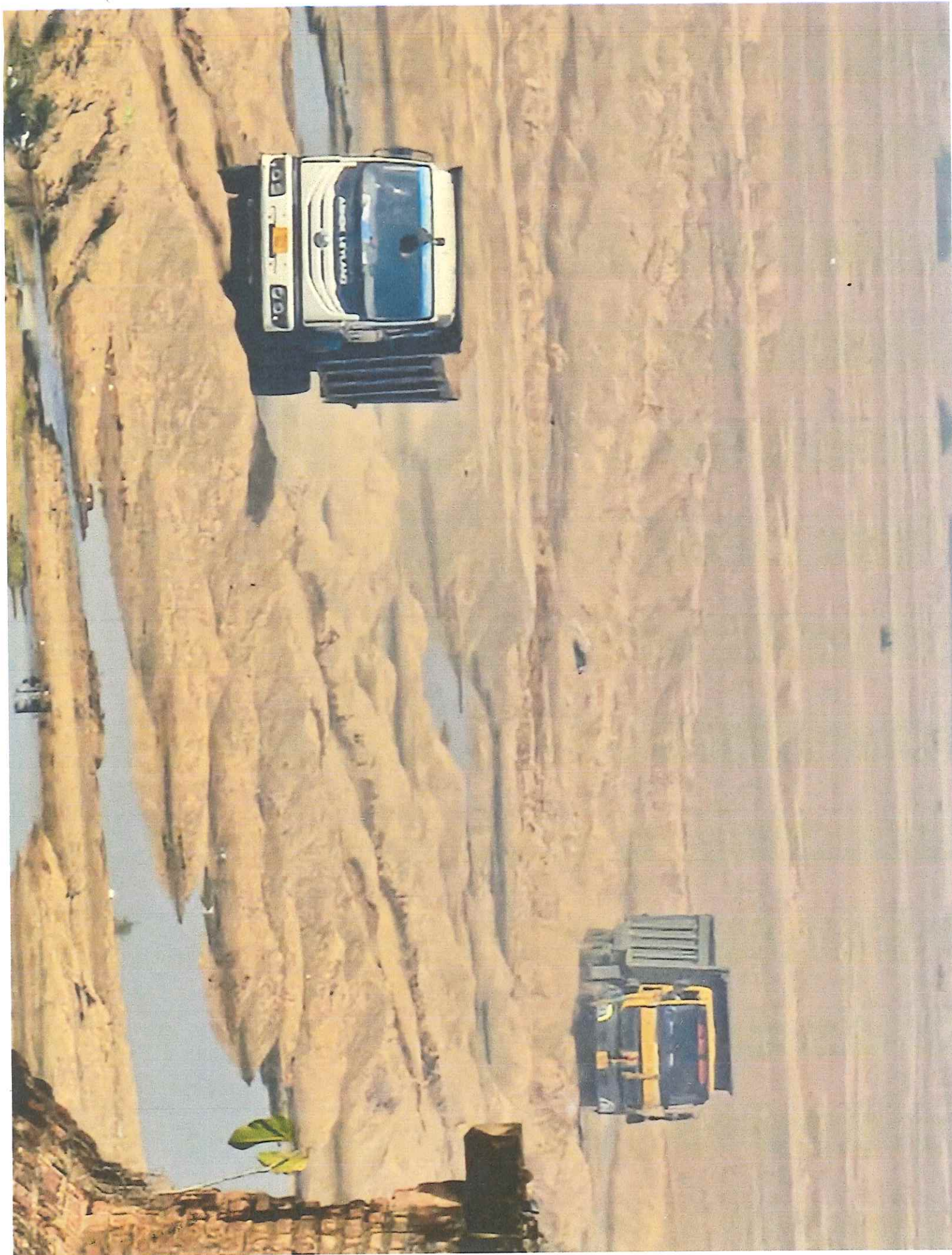
Agalpur-salebhata Rd, Phatamunda, Odisha

767061, India

Lat 20.996207° Long 83.464818°

Wednesday, 28/01/2026 05:19 PM GMT +05:30


Google



ବାଲି ପାଇଁ ପୁଣି କାଟିଦେଲେ ଆଡ଼ିବନ୍ଧ

ଲୋଙ୍ଗାନ୍ତ/ହୁଡୁକା, ୧।୨(ଉମିମ): ପ୍ରଶାମନକୁ ଖୋଲା ଦ୍ୟାଲେପ୍ତ ଦେଇ ପୁଣି ବାଲି ମାଟିଆ ମକ୍ତିୟ ଡୋଇଛନ୍ତି ବେଧବିଧ ବାଲି ବାଲିଟା ପୁଣି କାଟି ଚାଲିଛି। ମୁକ୍ତବେଳେ ଓ ଅଙ୍ଗ ନଦୀରୁ ଦିନଗାଡି ପ୍ରଶାମନର କୋଣରେ ବାଲି ଡୋରା ବାଲିଟା ଖେଉଟି। ସ୍ଥାନୀୟ ପୁଲିମ ତଥା ଖଣି ବିଭାଗ ତଥାପି ନିରବ। କିଛିଦିନ ତଳେ ଗାଲେଇରା ଅନ୍ତର୍ଗତ ଚନ୍ଦାଖାଲଠାରେ ବାଲି ମାଟିଆମାନେ ଏକ ବାଲିଘାଟ ନିର୍ମାଣ କରି ବାଲି ଡୋରା ବାଲିଟା କରୁଥିଲେ। ଏଥିପାଇଁ ମେମାନେ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧକୁ କାଟି ରାସ୍ତା ନିର୍ମାଣ କରିଥିଲେ। ସ୍ଥାନୀୟ ଲୋକଙ୍କ ଅଭିଯୋଗ ପରେ ଡିଜୁ। ପ୍ରଶାମନ ଉପଖାତ୍ତଳରେ ଡେଇ କରି ବାଲି ବାଲିଟାରେ



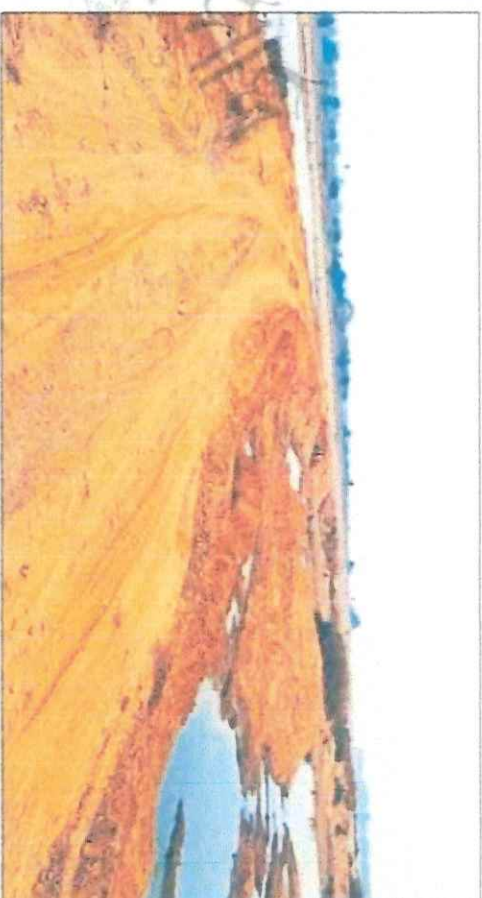
ନିର୍ଯ୍ୟାସିତ ଗାଡ଼ିଗୁଡ଼ିକୁ ନବତ କରିଥିଲା। ଏହି ବାଲିଘାଟ ନିର୍ମାଣ କରିଛନ୍ତି। ଗାଲେଇରା ବାଲି ଘାଟର ମାତ୍ର ଦୁଇ ମସ୍ତକ ପରେ ମୁତମୁଖ ଗାଁ ଛଡ଼ାଇଥା ତଳେ ରହି ବାଲି ମାଟିଆମାନେ



ବାଟେ ଶତାଧିକ ରୁପ ବାଲି ବାଲିଟା ଖେଉଟି ବାଲିଘାଟ ବୁଢ଼ିନାମା ଅନ୍ଧାର୍ଯ ଗତ ନବେମ୍ବର ମାସରୁ ମରି ଯାଇଥିଲେ ମଧ୍ୟ ବାଲି ମାଟିଆମାନେ ବେଆଇନ ଭାବେ ବାଲି ଉଠା କରୁଛନ୍ତି।

THE ANCHER SOME FOR HOUDHATELION

ମାଟିଆ-ଅସାଧୁ ଅଧିକାରୀମାନେ



ବଲାଙ୍ଗିର, ୧୮ (ନି.ପ୍ର) : ବଲାଙ୍ଗିର ଜିଲ୍ଲାରେ

ବେଆଇନ ବାଲି ଚାଲାଣ ବନ୍ଦ ହେବାର ନାଁ ଧରୁନାହିଁ । ପ୍ରଶାସନକୁ ଖାତିର ନ କରି ମାଟିଆ ବେଆଇନ ଭାବେ ବିଭିନ୍ନ ନଦୀ ନାଳରୁ ବାଲି ଚାଲାଣ କରୁଛନ୍ତି । ଜିଲ୍ଲାରେ ପ୍ରବାହିତ ସୁକରେଳ ଓ ଅଙ୍ଗନଦୀରୁ ଦିନ ରାତି ବେଆଇନ ବାଲି ଚାଲାଣ କାରି ରହିଛି । ପ୍ରଶାସନ ପକ୍ଷରୁ କାଁ ଖାଁ ଚଢ଼େଇ ଓ କୋରିମନା ଆକାୟ ପରେ କାମ ସାରି ଦିଆଯାଉଛି । ସ୍ଥାନୀୟ ପୁଲିସ ଓ ଖଣି ବିଭାଗର ଚଢ଼େଇ ଧମକ ଆଖିଠାର ସମ୍ବନ୍ଧ ହେଉଥିବାକୁ ଏହାର ଭରପୁର ପାଇଦା ମାଟିଆ ଉଠାଉଛନ୍ତି । ଆଗଲପୁର ବ୍ଲକ୍ ମୁହଁଖାରେ ନଦୀରୁ ବାଲି ଚାଲାଣ ପାଇଁ ମାଟିଆ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧ ଭାଙ୍ଗି ବେଆଇନ ଭାବେ ରାସ୍ତା କରିଥିବା

ଅଭିଯୋଗ ହେଉଛି ।

ପ୍ରକାଶ ଯେ, ଗତ କିଛି ଦିନ ଚଳେ ଆଗଲପୁର ବ୍ଲକ୍ ଯୋଖାଳରେ ବାଲିମାଟିଆ ବେଆଇନ ଭାବେ ବାଲିଘାଟ ତିଆରି କରି ବାଲି ଚାଲାଣ କରୁଥିଲେ । ହାତଖି, ଟ୍ରାକ୍ଟରରେ ନଦୀରୁ ବାଲି ପରିବହନ ପାଇଁ ସେମାନେ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧକୁ କାଟି ରାସ୍ତା ନିର୍ମାଣ କରିଥିଲେ । ସ୍ଥାନୀୟ ଲୋକଙ୍କ ଅଭିଯୋଗ ପରେ ପ୍ରଶାସନ ଚଢ଼େଇ କରି ବାଲିବୋର୍ଡେଇ ଗାଡ଼ି ଜବତ କରିଥିଲା । ଘଟଣାର ଦୁଇ ସପ୍ତାହ ପରେ ମୁହଁଖା ଗାଁ ନିକଟରେ ପୁଣି ଏକ ବେଆଇନ ବାଲିଘାଟ ତିଆରି ହୋଇଛି । ଉପାଖାଳ ଭଳି ଏଠାରେ ମଧ୍ୟ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧକୁ କାଟି ମାଟିଆମାନେ ବାଲିଘାଟ ନିର୍ମାଣ କରିଛନ୍ତି । ରାଜନୈତିକ ଛତୁଛାୟା ଚଳେ ରହି

ବାଲି ମାଟିଆ ଆଇନ ଆଖିରେ ଧୁଳିଦେଇ ବାଲି

ଚାଲାଣ କରୁଥିବା ଅଭିଯୋଗ ହେଉଛି । ବାଲି ଚାଲାଣ ପାଇଁ ବ୍ୟାପକ ହାତଗୁଞ୍ଜା କାରବାର ବାଲିଧରାରୁ ମାଟିଆ ଓ ଅସାଧୁ ଅଧିକାରୀଙ୍କ ମଧୁରହିକା ବାଲିଧରା ସ୍ଥାନୀୟ ଲୋକେ ଅଭିଯୋଗ କରିଛନ୍ତି । କୌଣସି ବୈଧ ବାଲିଖଣି ନ ଥାଇ ମହୁଳପାଲି, ସାଲେଇଟା ଓ ମୁହଁଖାରୁ ପ୍ରତିଦିନ ଶହ ଶହ ଟ୍ରାକ୍ ବାଲି ବେଆଇନ ଭାବେ ଚାଲାଣ ହେଉଛି । ବାଲିଘାଟ ବୁଲି ଅନ୍ୟ ଗତ ନଗେମେରୁ ସରିଥିଲେ ହେଁ ବିନା ନବାକରଣରେ ମାଟିଆ ବାଲିଘାଟରୁ ବାଲି ଚାଲାଣ କରୁଥିବା ଅଭିଯୋଗ ହେଉଛି । ବଲାଙ୍ଗିର ଜିଲ୍ଲାପାଳ ଓ ଆରକ୍ଷା ଅଧୀକ୍ଷକ ଏଥିପ୍ରତି ଦୃଷ୍ଟି ଦେଇ ଆବଶ୍ୟକ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବାକୁ ବାଧି ହେଉଛି ।

ପୁଣି କାଟିଲେ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧ

ବିମଲେନ୍ଦୁ ସାହୁଙ୍କ ରିପୋର୍ଟ



ପ୍ରଶାସନକୁ ଖୋଲା ଚାଲେଞ୍ଜି ଦେଇ ବେଧଡକ ଭାବେ ବାଲି ଚଳେ ରହି ବାଲି ମାଟିଆ । ବଲାଙ୍ଗୀର ଜିଲ୍ଲାରେ ଏହା ବାଲି ଉଠାଇବା ସହିତ ଦରକାର ହେଲେ ହାତଗୁଞ୍ଜା ଦେଇ ଏକ ଚିରାଚରିତ ଘଟଣା ହୋଇ ସାରିଛି । ବିଶେଷ କରି କାରବାର କରୁଛନ୍ତି । କୌଣସି ବୈଧ ବାଲିଖଣି ନ ଥାଇ ସୁକଟେଇ ଓ ଅଙ୍ଗ ନଦୀରୁ ଉଦୟ ଦିନବେଳା ଓ ରାତିରେ ମହୁଲପାଲି, ସାଲେଭରା ଓ ମୁରସୁଣ୍ଡ ରୁ ପ୍ରତିଦିନ ବେଆଇନ ପ୍ରଶାସନର ଜାଣିତରେ ବାଲି ଚୋରା ଚାଲିଯାଉଛି । ଭାବେ ଶତାଧିକ ତ୍ରୁପ ବାଲି ଚାଲିଯାଉଛି । ବାଲିଘାଟ ସ୍ଥାନୀୟ ପୋଲିସ ତଥା ଖଣି ବିଭାଗ ସବୁ ଜାଣି ମଧ୍ୟ ନିରବ ରୁକ୍ତିନାମା ଅବଧି ଶତ ନଭେମ୍ବର ମାସରୁ ସରି ଯାଇଥିଲେ ରହୁଥିବା ଦେଖିବାକୁ ମିଳିଛି । କିଛିଦିନ ତଳେ ରଫାଖାଇ ମଧ୍ୟ ବାଲି ମାଟିଆ ମାଟେ ବେଆଇନ ଭାବେ ବାଲି ଉଠାଣ ଠାରେ ବାଲି ମାଟିଆ ମାଟେ ବେଆଇନ ଭାବେ ଏକ କରୁଛନ୍ତି । ବଲାଙ୍ଗୀର ଜିଲ୍ଲାପାଳ ଏବଂ ଏସପି ଏଥିପ୍ରତି ବାଲିଘାଟ ତିଆରି କରି ବାଲି ଚୋରା ଚାଲିଯାଉ କରୁଥିଲେ । ସୁତରାଂ ଭାବେ ଦୃଷ୍ଟିଦେଇ ପଦକ୍ଷେପ ନେବାକୁ ଦାବି ହେଉଛି ।

ପୁଣି କାଟିଲେ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧ



ଲୋକସିଂହା.ତା ୦୧.୦୭.୨୦୨୨(ମହେଶ କର /ଉତ୍କଳ ସମାଜ) ପ୍ରଶାସନକୁ ଖୋଲା ଚାଲେଞ୍ଜ ଦେଇ ବେଧଡକ ଭାବେ ବାଲି ଚାଲାଣ କରୁଛନ୍ତି ବାଲି ମାଫିଆ । ବଲାଙ୍ଗୀର ଜିଲ୍ଲାରେ ଏହା ଏକ ଚିରାଚରିତ ଘଟଣା ହୋଇ ସାରିଛି । ବିଶେଷ କରି ସୁକତେଲ ଓ ଅଙ୍ଗ ନଦୀରୁ ଉତ୍ତୟ ଦିନବେଳା ଓ ରାତିରେ ପ୍ରଶାସନର ଜାଣତରେ ବାଲି ଚୋରା ଚାଲାଣ ହେଉଛି । ସ୍ଥାନୀୟ ପୋଲିସ ତଥା ଖଣି ବିଭାଗ ସବୁ ଜାଣି ମଧ୍ୟ ନିରବ ରହୁଥିବା ଦେଖିବାକୁ ମିଳିଛି । କିଛିଦିନ ତଳେ ରଫାଖାଲ ଠାରେ ବାଲି ମାଫିଆ ମାନେ ବେଆଇନ ଭାବେ ଏକ ବାଲିଘାଟ ତିଆରି କରି ବାଲି ଚୋରା ଚାଲାଣ କରୁଥିଲେ । ଏଥିପାଇଁ ସେମାନେ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧକୁ କାଟି ରାସ୍ତା ନିର୍ମାଣ କରିଥିଲେ । ସ୍ଥାନୀୟ ଲୋକଙ୍କ ଅଭିଯୋଗ କ୍ରମେ ଜିଲ୍ଲା ପ୍ରଶାସନ ଘଟଣାସ୍ଥଳରେ ଚଢ଼ାଉ କରି ବାଲି ଚାଲାଣରେ ନିୟୋଜିତ ଗାଡ଼ି ଗୁଡ଼ିକୁ ଜବତ କରିଥିଲା । ଘଟଣାର ମାତ୍ର ଦୁଇ ସପ୍ତାହ ପରେ ମୁରସୁଣ୍ଡ ଗାଁ ନିକଟରେ ସେଭଳି ଏକ ବେଆଇନ ବାଲିଘାଟ ତିଆରି ହୋଇଛି । ରଫାଖାଲ ଭଳି ଏଠାରେ ମଧ୍ୟ ବନ୍ୟା ପ୍ରତିରୋଧ ଆଡ଼ିବନ୍ଧକୁ କାଟି ମାଫିଆ ମାନେ ବାଲିଘାଟ ନିର୍ମାଣ କରିଛନ୍ତି । ଶାସକ ଦଳର ଜଣେ ମନ୍ତ୍ରୀଙ୍କ ଖାସ ସମର୍ଥକଙ୍କ ଏଥିରେ ହାତ ରହିଥିବା ଆଲୋଚନା ହେଉଛି । ରାଜନୈତିକ ଛତ୍ରଛାୟା ତଳେ ରହି ବାଲି ମାଫିଆ ମାନେ ଆଇନ ଆଖିରେ ଧୁଳି ଦେଇ ବାଲି ଉଠାଇବା ସହିତ ଦରକାର ହେଲେ ହାତଗୁଞ୍ଜା ଦେଇ କାରବାର କରୁଛନ୍ତି । କୌଣସି ବୈଧ ବାଲିଖଣି ନ ଥାଇ ମହୁଲପାଲି, ସାଲେଭଟା ଓ ମୁରସୁଣ୍ଡ ରୁ ପ୍ରତିଦିନ ବେଆଇନ ଭାବେ ଶତାଧିକ ଟ୍ରପ ବାଲି ଚାଲାଣ ହେଉଛି । ବାଲିଘାଟ ରୁଦ୍ଧିନାମା ଅବଧି ଗତ ନଭେମ୍ବର ମାସରୁ ସରି ଯାଇଥିଲେ ମଧ୍ୟ ବାଲି ମାଫିଆ ମାନେ ବେଆଇନ ଭାବେ ବାଲି ଉଠାଣ କରୁଛନ୍ତି । ବଲାଙ୍ଗୀର ଜିଲ୍ଲାପାଳ ଏବଂ ଏସପି ଏଥିପ୍ରତି ସ୍ବତନ୍ତ୍ର ଭାବେ ଦୃଷ୍ଟିଦେଇ ପଦକ୍ଷେପ ନେବାକୁ ଦାବି ହେଉଛି ।